

CV

Central Administrative Tribunal
Jabalpur Bench

OA No.810/06

Jabalpur, this the 17th day of November 2006.

CORAM

Hon'ble Mr.A.K.Gaur, Judicial Member

Vijay Pardeshi
S/o Pyarelal Pardeshi
R/o 2397, Luniyapura
Mhow, Distt. Indore (MP).

Applicant

(By advocate Shri M.K.Verma)

Versus

1. The Commandant
Army War College
Mhow, Distt. Indore.
2. The Secretary
Government of India
Ministry of Defence
New Delhi.
3. The Chief of Army Staff
Integrated HQ of MOD (Army)
Sena Bhawan
DHQ PO
New Delhi.
4. The Director General of Military Training
Integrated HQ of MOD (Army)
Sena Bhawan
DHQ PO New Delhi.

Respondents

(By advocate Shri S.K.Mishra)

O R D E R (oral)

By A.K.Gaur, Judicial Member

The applicant has prayed for quashing the Notice pasted on the Notice Board of the respondent organization informing the public at large that in view of procedural errors and delay, the examination

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held on 20th August 2006 has been declared null and void by the competent authority. The grievance of the applicant is that in pursuance to an advertisement published in newspaper "Dainik Bhaskar" in its edition dated 6.7.2006 inviting applications for three posts of LDC, out of which 2 were for general candidates and one for SC candidate, the applicant who fulfilled the requirements, applied for the same. A call letter was issued to the applicant on 7.8.2006 for appearing in the written examination. As per the call letter, the applicant appeared in the written examination on 20.8.2006. The result of the written examination was published on 24.8.06 in which the name of the applicant appeared at Sl.No.31. Thereafter the applicant appeared in the practical test held on 26.8.06, which included typewriting test, computer test and personal interview. It is submitted on behalf of the applicant that the applicant was fully confident of receiving appointment letter for the post of LDC. While awaiting so with hope, the anonymous notice appeared on the Notice Board which is under challenge in the present OA. It has been submitted on behalf of the applicant that the notice does not provide any specific reason or procedural error. Applicant has also alleged malafide against the respondents. He made a request vide application dated 10.10.06 (A-5) for issuing appointment order in his favour. Aggrieved by the inaction of the respondents, the applicant has approached this Tribunal for redressal of his grievance. The respondents, in the meantime, issued another advertisement inviting applications for the post of LDC.

2. Learned counsel for the applicant stated that the applicant would feel satisfied if the respondents are directed to consider and decide his representation by a detailed and reasoned order within a specified period.

3. In view of the submission made by the learned counsel for the applicant, I direct the respondents 3 & 4 to consider and decide the representation of the applicant (A-5) and pass a detailed and reasoned order within a period of one month from today. I also direct that the

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result of the selection shall not be declared for a period of one month ^{from today,}
or till the disposal of the representation, whichever is earlier.

4. With these directions, the OA is disposed of.

in favor
(A.K.Gaur)
Judicial Member

aa.

पृष्ठांकन सं. ओ/व्या.....जबलपुर, दि.....
प्रतिलिपि जाजे डिल:-

- (1) सतिल, उच्च न्यायालय वाल उपराषदार, जबलपुर
- (2) आव्याक ओ/व्या/व्या/व्या.....के काउंसल
- (3) प्रत्यर्थी ओ/व्या/व्या/व्या.....के काउंसल
- (4) दंशाल, कोपां, जबलपुर न्यायालय

सूचना एवं आवश्यक कार्यवही है

M.K. Verma 02/02/2001

J.K. Mishra 02/02/2001

उप रजिस्ट्रार

*DDP and
on 17/11/06
by*